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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1209/96.

Dt. of Decision : 02-01-1997.

1. K.Nagarathnam
2. E.Naga Krishna Kumar

... Applicants.

Vs.

1. The Divl. Railway Manager,
Hyderabad (MG)
Divisional Office Compound,
Sec'bad.

2. The Chief Personnel Officer,
SC Rly, Sec'bad.

3. The Union of India,
Rep. by the Secretary,
Railway Bard, New Delhi-1, ... Respondents.

Counsel for the applicants : Mr. G.V.Subba Rao

Counsel for the Respondents : Mr. V.Rajeswara Rao, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

1. Heard Mr.G.V.Subba Rao, learned counsel for the applicants and Mr.V.Rajeswara Rao, learned counsel for the respondents.

2. There are two applicants in this OA. They are appointed as Diesel Chargeman-B on 6-8-86 and 7-1-86 respectively. Presently they are working as Diesel Loco Chargeman in the Diesel Loco Shed, Mouli Ali under R-1. They acquired AMIE/B.Tech. qualifications in April 1989 and August 1988 respectively. They were earlier granted two advance increments for acquiring Technical qualification viz., AMIE and B.Tech.

3. The present OA is filed praying for a direction to the respondents to extend the benefit of judgement in OA.721/94 to the applicant herein with all consequential benefits.

4. Both the sides submitted that this OA is squarely covered by the judgement of this Tribunal in OA.721/94. In view of the above fact that this is a covered case, we follow the same direction as given in OA.721/94 and direct as follows:-

5. In the result, the OA is allowed with the direction to the respondents to give the applicants the benefit of the scheme introduced by the Railway Board vide its letter dated 29-05-89.

6. The OA is ordered accordingly. No costs.

(B.S. JAI PARAMESHWAR)
MEMBER (JUDL) 2/1/97

(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 02nd January 1997.
(Dictated in the Open Court)

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Sree
D-R (5)*

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D.A. NO. 1209/96

Copy to:

1. The Divisional Railway Manager,
Hyderabad (MG), Divisional Office Compound,
Secunderabad.
2. The Chief Personnel Officer, South Central Railway,
Secunderabad.
3. The Secretary, Railway Board,
New Delhi.
4. One copy to Mr.G.V.Subba Rao, Advocate@ CAT, Hyderabad.
5. One copy to Mr.V.Rajeswara Rao, Addl.CGSC,CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLKR

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THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

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HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M(J)

DATED: 21.1.97

ORDER/JUDGEMENT

R.A./C.P/M.A. No.

O.A. NO. 1209/ⁱⁿ 96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

II COURT

YLKR

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
DESPATCH

21 JAN 1997

हृदयसाहस्रायामीठ
HYDERABAD BENCH